

**PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF GARWARE TECHNICAL FIBRES LIMITED FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED**

This public announcement (the "Public Announcement") is made in relation to the Buyback (as defined below) of Equity Shares (as defined below) of Garware Technical Fibres Limited (the "Company") through the tender offer process, pursuant to Regulation 7(i) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) (the "SEBI Buyback Regulations") along with the requisite disclosures as specified in Schedule II of the SEBI Buyback Regulations read with Schedule I of the SEBI Buyback Regulations.

**OFFER TO BUYBACK NOT EXCEEDING 5,25,000 (FIVE LAKHS TWENTY FIVE THOUSAND ONLY) FULLY PAID UP EQUITY SHARES HAVING A FACE VALUE OF INR 10/- (INDIAN RUPEES TEN ONLY) EACH OF THE COMPANY ("EQUITY SHARES") AT A PRICE OF INR 3,800/- (INDIAN RUPEES THREE THOUSAND EIGHT HUNDRED ONLY) PER EQUITY SHARE, PAYABLE IN CASH, ON A PROPORTIONATE BASIS THROUGH THE TENDER OFFER ROUTE (THROUGH STOCK EXCHANGE MECHANISM).**

Certain figures contained in this Public Announcement, including financial information, have been subject to rounding-off adjustments. All decimals have been rounded off to 2 (two) decimal points. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

**1. DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE**

(i) The board of directors of the Company ("Board") at its meeting held on Monday, January 29, 2024 ("Board Meeting"), subject to approval by the shareholders by way of a special resolution and subject to approvals of statutory, regulatory or governmental authorities as may be required under applicable laws, have approved the buyback of the Equity Shares having a face value of INR 10/- (Indian Rupees Ten Only) each ("Equity Shares"), not exceeding 5,25,000 (Five Lakhs Twenty Five Thousand Only) Equity Shares (representing 2.58% of the total number of Equity Shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and as of March 31, 2023) at a price of INR 3,800/- (Indian Rupees Three Thousand Eight Hundred Only) per Equity Share ("Indicative Buyback Price"), payable in cash, for an aggregate maximum amount not exceeding INR 199,50,00,000/- (Indian Rupees One Hundred Ninety Nine Crores Fifty Lakhs Only), excluding any expenses incurred or to be incurred for the buyback viz. brokerage, costs, fees, turnover charges, taxes such as buyback tax, securities transaction tax and goods and services tax (if any), stamp duty, advisors fees, filing fees, printing and dispatch expenses and other incidental and related expenses and charges ("Transaction Costs") (such maximum amount hereinafter referred to as the "Buyback Offer Size"), from all the shareholders/beneficial owners of the Equity Shares of the Company including promoters and members of the promoter group of the Company, as on Tuesday, March 26, 2024 ("Record Date") (for further details on the Record Date, refer to paragraph 12 of this Public Announcement), on a proportionate basis through the "tender offer" route in accordance with the provisions of the Companies Act, 2013, as amended (the "Companies Act") and the relevant rules made thereunder including the Companies (Share Capital and Debentures) Rules, 2014 to the extent applicable, and in compliance with the SEBI Buyback Regulations (hereinafter referred to as the "Buyback"). Subsequently, the Company sought approval of the shareholders for the Buyback, by way of special resolution through the postal ballot in accordance with Regulation 5(i)(b) of the SEBI Buyback Regulations and Section 68(2) of the Companies Act. The shareholders of the Company approved the Buyback on March 6, 2024 by way of a special resolution, through a postal ballot notice dated January 29, 2024 sent on Monday, February 5, 2024 and the results of which were announced on Thursday, March 7, 2024.

(ii) The Buyback is pursuant to Article 138 of the Articles of Association of the Company, Sections 68, 69, 70 and all other applicable provisions, if any, of the Companies Act, the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations"), the SEBI Buyback Regulations read with SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, SEBI circular SEBI/HO/CFD/DCR/III/CIR/P/2021/615 dated August 13, 2021, SEBI Circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023 and such other circulars or notifications, as may be applicable, including any amendment thereof (the "SEBI Circulars").

(iii) The Buyback Offer Size is within 25% of the aggregate of paid-up equity share capital and free reserves of the Company as per the audited standalone financial statements and audited consolidated financial statements of the Company as on March 31, 2023, respectively (i.e., the latest audited financial statements available as on the date of the Board Meeting recommending the proposal of the Buyback), whichever sets out a lower amount, in accordance with the provisions of the Act. The Buyback Offer Size represents 19.63% and 19.91% of the total issued and fully paid-up equity share capital and free reserves as per the latest audited standalone financial statements and audited consolidated financial statements of the Company as on March 31, 2023, respectively, which is within the prescribed limit of 25%. Further, based on the Buyback Offer Size and Buyback Price, 5,25,000 (Five Lakhs Twenty-Five Thousand Only) Equity Shares of the Company, representing 2.58% of the total number of Equity Shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and as of March 31, 2023 are proposed to be purchased under the Buyback.

(iv) The Buyback shall be undertaken on a proportionate basis from the holders of the Equity Shares of the Company as on the Record Date ("Eligible Shareholders") through the tender offer process prescribed under Regulation 4(iv)(a) of the SEBI Buyback Regulations. Additionally, the Buyback shall be, subject to applicable laws, facilitated by tendering of Equity Shares by Eligible Shareholders and settlement of the same through the stock exchange mechanism as specified by the Securities and Exchange Board of India ("SEBI") vide the SEBI Circulars. Please refer to paragraph 12 below for further details regarding the Record Date and shareholders' entitlement to tender the Equity Shares in the Buyback.

(v) Participation in the Buyback by shareholders will be subject to tax on distributed income to the shareholders ("Buyback Tax") and such tax obligation is to be discharged by the Company. The Buyback of Equity Shares may be subject to taxation in India and / or in the country of residence of the Eligible Shareholders. The transaction of Buyback would also be chargeable to securities transaction tax in India. In due course, Eligible Shareholders will receive a letter of offer, which will contain a more detailed note on taxation. However, in case of non-resident shareholders, this may be subject to capital gains taxation in hands of the shareholders in their respective tax jurisdiction. However, in view of the particularized nature of tax consequences, Eligible Shareholders are advised to consult their own legal, financial and tax advisors for the applicable tax implications prior to participating in the Buyback.

(vi) A copy of this Public Announcement is available on the Company's website i.e., www.garwarefibres.com, and is expected to be made available during the period of the Buyback on the website of the SEBI i.e., www.sebi.gov.in and on the website of the Stock Exchanges i.e., www.nseindia.com and www.bseindia.com, during the period of the Buyback.

**2. NECESSITY FOR THE BUYBACK AND DETAILS THEREOF**

The Buyback is being undertaken by the Company after taking into account the strategic and operational cash requirements of the Company in the medium term and for returning surplus funds to the shareholders in an effective and efficient manner. The Board at its meeting held on Monday, January 29, 2024 considered the accumulated free reserves as well as the cash liquidity reflected in the latest available standalone and consolidated audited financial statements as on March 31, 2023 and also as on the date of the Board Meeting and considering these, the Board decided to allocate an amount not exceeding INR 199,50,00,000 Crores (Rupees One Hundred Ninety Nine Crores Fifty Lakhs Only) excluding the Transaction Costs for distributing as cash to the shareholders holding Equity Shares of the Company through the Buyback.

After considering several factors and benefits to the shareholders holding Equity Shares of the Company, the Board decided to approve Buyback of not exceeding 5,25,000 (Five Lakhs Twenty Five Thousand Only) Equity Shares at a price of INR 3,800 (Three Thousand Eight Hundred Only) per Equity Share for an aggregate amount not exceeding INR 199,50,00,000 Crores (Rupees One Hundred Ninety Nine Crores Fifty Lakhs Only). The Buyback is being undertaken, inter-alia, for the following reasons:

- (i) The Buyback will help the Company to return surplus cash to its shareholders holding Equity Shares broadly in proportion to their shareholding, thereby, enhancing the overall return to shareholders;
- (ii) The Buyback would involve allocation of number of Equity Shares as per their entitlement or 15% of the number of Equity Shares to be bought back whichever is higher, reserved for the small shareholders. The Company believes that this reservation for small shareholders would benefit a large number of public shareholders;
- (iii) The Buyback may help in improving the Company's return on equity, thereby leading to long term increase in shareholders' value; and
- (iv) The Buyback gives an option to the shareholders holding Equity Shares of the Company, they can choose to participate and get cash in lieu of Equity Shares to be accepted under the Buyback offer or they may choose not to participate and enjoy benefit of resultant increase in their percentage shareholding, post the Buyback offer, without additional investment.

**3. MAXIMUM AMOUNT REQUIRED UNDER THE BUYBACK AND ITS PERCENTAGE OF THE TOTAL PAID UP CAPITAL AND FREE RESERVES & SOURCES OF FUNDS FROM WHICH BUYBACK WILL BE FINANCED**

(i) The maximum amount required for the Buyback will not exceed INR 199,50,00,000 Crores (Rupees One Hundred Ninety-Nine Crores Fifty Lakhs Only) excluding the Transaction Costs, considering full acceptance.

(ii) The Buyback Offer Size represents 19.63% and 19.91% of the aggregate of the Company's fully paid-up equity capital and free reserves as per the latest standalone and consolidated audited financial statements of the Company, respectively, as on March 31, 2023. The Buyback Offer Size which is within 25% of the total paid-up capital and free reserves as per the audited standalone and consolidated financial statements of the Company as on March 31, 2023, which is in compliance with Regulation 5(i)(b) of the SEBI Buyback Regulations and Section 68(2) of the Companies Act, 2013. The shareholders of the Company approved the Buyback on March 6, 2024 by way of a special resolution, through a postal ballot notice dated January 29, 2024 sent on Monday, February 5, 2024 and the results of which were announced on Thursday, March 7, 2024.

(iii) The funds for the implementation of the proposed Buyback will be sourced out of the free reserves of the Company (including securities premium account) or such other source as may be permitted by the SEBI Buyback Regulations or the Companies Act. The Company shall transfer from its free reserves and / or securities premium account a sum equal to the nominal value of the Equity Shares bought back through the Buyback to the capital redemption reserve account and details of such transfer shall be disclosed in its subsequent audited financial statements. The funds borrowed, if any, from banks and financial institutions will not be used for funding the Buyback.

**4. BUYBACK PRICE AND BASIS OF ARRIVING AT THE BUYBACK OFFER PRICE OF THE BUYBACK**

(i) The Equity Shares of the Company are proposed to be bought back at a price of INR 3,800/- (Rupees Three Thousand Eight Hundred only) per Equity Share. The Buyback Offer Price has been arrived at, after considering various factors including, but not limited to the trends in the volume weighted average prices of the Equity Shares on the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") and together with NSE, the "Stock Exchanges") where the Equity Shares are listed, the net worth of the Company, impact on other financial parameters and the possible impact of Buyback on the earnings per Equity Share.

(ii) The Buyback Offer Price represents:

- (a) Premium of 11.42% and 11.84% over the volume weighted average market price of the Equity Shares on NSE and BSE, respectively, during the three months preceding Monday, January 22, 2024, being the date of intimation to the Stock Exchanges for the Board Meeting to consider the proposal of the Buyback ("Intimation Date").
- (b) Premium of 3.97% and 4.64% over the volume weighted average market price of the Equity Shares on NSE and BSE, respectively, for two weeks preceding the Intimation Date.
- (c) Premium of 11.47% and 11.36% over the closing price of the Equity Shares on NSE and BSE, respectively, as on Friday, January 19, 2024, being the trading day preceding the Intimation Date.
- (d) Premium of 6.19% and 6.33% over the closing price of the Equity Shares on NSE and BSE, respectively, as on the Intimation Date.
- (e) Premium of 2.99% and 2.98% over the closing price of the Equity Shares on NSE and BSE, respectively, as on the Board Meeting i.e., Monday, January 29, 2024, when the Buyback was approved.

**5. MAXIMUM NUMBER OF EQUITY SHARES THAT THE COMPANY PROPOSES TO BUYBACK**

The Company proposes to buyback up to 5,25,000 (Five Lakhs Twenty-Five Thousand Only) Equity Shares (representing 2.58% of the total number of Equity Shares in the existing total paid-up equity capital of the Company as on the date of the Board Meeting and as of March 31, 2023).

**6. DETAILS OF PROMOTERS, MEMBERS OF THE PROMOTER GROUP, PERSONS IN CONTROL AND DIRECTORS OF PROMOTERS AND MEMBERS OF THE PROMOTER GROUP SHAREHOLDING AND OTHER DETAILS**

(i) The aggregate shareholding of the promoters, members of the promoter group, directors of the promoter and members of the promoter group, where such promoter or promoter group entity is a Company and of persons who are in control of the Company, as on the date of Board Meeting and the date of the postal ballot notice i.e., Monday, January 29, 2024 and the date of this Public Announcement i.e., Saturday, March 9, 2024, is as follows:

Sr. No.	Name of the Shareholder	Number of Equity Shares	% of paid up equity share capital as on the date of the Board Meeting i.e., January 29, 2024 and the date of this Public Announcement i.e., March 9, 2024
<b>Promoters</b>			
1.	Vayu Ramesh Garware*	13,17,327	6.46
<b>Members of Promoter Group</b>			
1.	Mayuri Vayu Garware®	10	Negligible
2.	Garware Capital Markets Limited	35,68,170	17.51
3.	VMIR Investment Limited	9,22,211	4.53
4.	VRG Investments Private Limited	8,81,400	4.33
5.	Vimlabai Garware Research Institute Private Limited	5,54,339	2.72
6.	Moonshine Investments and Trading Company Private Limited	4,57,945	2.25
7.	Manmit Investments and Trading Company Private Limited	2,84,185	1.39
8.	Sanand Investments and Trading Company Private Limited	2,75,032	1.35
9.	Sukkar Holdings and Trading Company Private Limited	2,56,600	1.26
10.	Starshine Comtrade Private Limited	2,01,720	0.99
11.	Gurukrupa Comtrade Private Limited	89,079	0.44
12.	Garware Research Institute	2,300	0.01
13.	Sukkar Holdings and Trading Company Private Limited*	10,72,326	5.26
14.	Gurukrupa Comtrade Private Limited**	8,56,870	4.20
15.	Vayu Ramesh Garware on behalf of VRG Family Trust	10	Negligible
16.	Vayu Ramesh Garware on behalf of Vayu Garware Family Trust	10	Negligible
<b>Directors of the Promoter and members of the Promoter Group entities</b>			
1.	Santosh Shrikrishna Purohit^	61	Negligible
<b>Total</b>		<b>1,07,39,595</b>	<b>52.70</b>

\* Vayu Ramesh Garware holds directorships in the following promoter group entities of the Company, namely, (a) Garware Capital Markets Limited; (b) VMIR Investments Limited; (c) VRG Investments Private Limited; (d) Vimlabai Garware Research Institute Private Limited; (e) Moonshine Investments and Trading Company Private Limited; (f) Manmit Investments and Trading Company Private Limited; (g) Sanand Investments and Trading Company Private Limited; (h) Sukkar Holdings and Trading Company Private Limited; (i) Starshine Comtrade Private Limited; (j) Gurukrupa Comtrade Private Limited; and (k) Garware Research Institute.

® Mayuri Vayu Garware holds directorships in following promoter group entities of the Company, namely, (a) Vimlabai Garware Research Institute Private Limited; (b) Garware Research Institute; and (c) Garware Capital Markets Limited.

^ Santosh Shrikrishna Purohit holds directorships in the following promoter group entities of the Company, namely, (a) Garware Capital Markets Limited; (b) VMIR Investments Limited; (c) VRG Investments Private Limited; (d) Vimlabai Garware Research Institute Private Limited; (e) Moonshine Investments and Trading Company Private Limited; (f) Manmit Investments and Trading Company Private Limited; (g) Sanand Investments and Trading Company Private Limited; (h) Sukkar Holdings and Trading Company Private Limited; (i) Starshine Comtrade Private Limited and (j) Gurukrupa Comtrade Private Limited.

\*10,72,326 Equity Shares are registered in the name of Sukkar Holdings and Trading Company Private Limited as Partner, beneficial interest in which is held by Partnership Firm Ramesh Trading Company.

\*\*8,56,870 Equity Shares are registered in the name of Gurukrupa Comtrade Private Limited as Partner, beneficial interest in which is held by Partnership Firm Sunita Trading Company.

(ii) Except as disclosed below, none of the directors of the Company ("Directors") or key managerial personnel of the Company ("KMPS") hold any Equity Shares in the Company, as on the date of the Board Meeting and the date of the postal ballot notice i.e., Monday, January 29, 2024 and the date of this Public Announcement i.e., Saturday, March 9, 2024:

Sr. No.	Name of the Shareholder	Designation	Number of Equity Shares	% of paid up equity share capital as on the date of the Board Meeting i.e., January 29, 2024 and the date of this Public Announcement i.e., March 9, 2024
1.	Vayu Ramesh Garware	Chairman & Managing Director	13,17,327	6.46
2.	Mayuri Vayu Garware	Non-Executive Non-Independent Director	10	Negligible
3.	Dr. Shridhar Shrikrishna Rajpathak	Non-Executive Independent Director	300	Negligible
4.	Mr. Anil Sadashiv Wagle*	Non-Executive Independent Director	410	Negligible

\*Mr. Anil Sadashiv Wagle is appointed as a non-executive independent director with effect from January 30, 2024.

(iii) No Equity Shares or other specified securities in the Company were either purchased or sold (either through the stock exchanges or off market transaction), by any of the promoters, members of the promoter group, directors of the promoter and promoter group entities where such promoter or promoter group entity is a Company and by persons who are in control of the Company during a period of six months preceding the date of the Board Meeting and the date of the postal ballot notice i.e., Monday, January 29, 2024 and the date of this Public Announcement i.e., Saturday, March 9, 2024.

**7. INTENTION OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP AND PERSONS IN CONTROL OF THE COMPANY TO TENDER THEIR EQUITY SHARES IN THE BUYBACK**

In terms of the SEBI Buyback Regulations, under the tender offer route, the promoters, members of the promoter group and persons in control of the Company have the option to participate in the Buyback. In this regard, the promoters and members of the promoter group (who are the persons in control) have expressed their intention of participating in the Buyback, and they may tender up to a maximum number of Equity Shares as detailed below or such lower number of Equity Shares as permitted under applicable law:

Sr. No.	Name of the Promoter / Promoter Group	Maximum number of Equity Shares which may be tendered
1.	Vayu Ramesh Garware	13,17,327
2.	Garware Capital Markets Limited	35,68,170
3.	VMIR Investment Limited	9,22,211
4.	VRG Investments Private Limited	8,81,400
5.	Vimlabai Garware Research Institute Private. Limited	5,54,339
6.	Moonshine Investments And Trading Company Private Limited	4,57,945
7.	Manmit Investments And Trading Company Private Limited	2,84,185
8.	Sanand Investments And Trading Company Private Limited	2,75,032
9.	Sukkar Holdings And Trading Company Private Limited	2,56,600
10.	Starshine Comtrade Private Limited.	2,01,720
11.	Gurukrupa Comtrade Private Limited	89,079
12.	Garware Research Institute	2,300
13.	Sukkar Holdings and Trading Company Private Limited*	10,72,326
14.	Gurukrupa Comtrade Private Limited**	8,56,870
<b>Total</b>		<b>1,07,39,594</b>

\* 10,72,326 Equity Shares are registered in the name of Sukkar Holdings and Trading Company Private Limited as Partner, beneficial interest in which is held by Partnership Firm Ramesh Trading Company.

\*\* 8,56,870 Equity Shares are registered in the name of Gurukrupa Comtrade Private Limited as Partner, beneficial interest in which is held by Partnership Firm Sunita Trading Company.

The details of the date and price of acquisition of the Equity Shares that the promoters / members of the promoter group intend to tender in the Buyback are set forth below:

Sr. No.	Date of Transaction	No. of Equity Shares	Nominal Value (Rs.)	Nature of Transaction	Transaction Value (Rs.)	Cumulative No. of Shares
<b>Vayu Ramesh Garware (Promoter)</b>						
1.	April 28, 2006	2,504	25,040	Purchase	1,25,211	2,504
2.	June 30, 2008	1,001	10,010	Gift	Nil	3,505
3.	December 14, 2010	360	3,600	Purchase	25,621	3,865
4.	December 15, 2010	198	1,980	Purchase	14,302	4,063
5.	December 29, 2010	1,000	10,000	Purchase	72,254	5,063
6.	December 30, 2010	1,000	10,000	Purchase	71,252	6,063
7.	January 10, 2011	2,343	23,430	Purchase	1,72,154	8,406
8.	January 11, 2011	1,000	10,000	Purchase	72,805	9,406
9.	January 12, 2011	1,000	10,000	Purchase	72,254	10,406
10.	January 17, 2011	2,000	20,000	Purchase	1,39,415	12,406
11.	January 18, 2011	657	6,570	Purchase	46,040	13,063
12.	February 3, 2011	4,700	47,000	Purchase	3,16,178	17,763
13.	May 2, 2014	1,895	18,950	Purchase	1,23,175	19,658
14.	August 24, 2017	1,84,632	18,46,320	Transmission	Nil	2,04,290
15.	September 1, 2017	12,41,978	1,24,19,780	Transmission	Nil	14,46,268
16.	September 19, 2017	1,001	10,010	Transfer from family member	Nil	14,47,269
17.	September 25, 2018	513	5,130	Purchase	5,78,403	14,47,782
18.	September 26, 2018	1,200	12,000	Purchase	13,42,038	14,48,982
19.	October 1, 2018	420	4,200	Purchase	4,65,136	14,49,402
20.	February 10, 2021	(87,767)	8,77,670	Participated in Buyback offer of the Company	20,18,64,100	13,61,635
21.	December 14, 2022	(44,308)	4,43,080	Participated in Buyback offer of the Company	16,61,55,000	13,17,327
<b>Cumulative Shareholding</b>						<b>13,17,327</b>
<b>Garware Capital Markets Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					20,05,510
2.	September 23, 2004	(40,600)	4,06,000	Inter Se Transfer amongst Promoters	13,23,809	19,64,910
3.	September 23, 2004	(20,000)	2,00,000	Inter Se Transfer amongst Promoters	6,43,038	19,44,910
4.	December 7, 2004	2,525	25,250	Purchase	1,07,655	19,47,435
5.	December 9, 2004	3,765	37,650	Purchase	1,63,782	19,51,200
6.	December 10, 2004	100	1,000	Purchase	4,370	19,51,300
7.	December 11, 2004	2,000	20,000	Purchase	87,140	19,53,300
8.	December 14, 2004	1,600	16,000	Purchase	68,732	19,54,900
9.	December 16, 2004	600	6,000	Purchase	26,217	19,55,500
10.	December 24, 2004	1,350	13,500	Purchase	63,604	19,56,850
11.	December 28, 2004	1,225	12,250	Purchase	57,783	19,58,075
12.	January 7, 2005	3,77,634	37,76,340	Reissue of forfeited equity shares	1,32,17,190	23,35,709
13.	January 24, 2005	1,000	10,000	Purchase	45,708	23,36,709
14.	May 17, 2005	366	3,660	Purchase	16,457	23,37,075
15.	May 20, 2005	700	7,000	Purchase	32,226	23,37,775
16.	June 14, 2005	550	5,500	Purchase	28,170	23,38,325
17.	June 15, 2005	550	5,500	Purchase	28,160	23,38,875
18.	June 16, 2005	1,000	10,000	Purchase	50,870	23,39,745
19.	June 17, 2005	1,350				



Sr. No.	Date of Transaction	No. of Equity Shares	Nominal Value (Rs.)	Nature of Transaction	Transaction Value (Rs.)	Cumulative No. of Shares
<b>VMIR Investment Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					8,56,150
2.	March 20, 2006	(1,00,000)	10,00,000	Sale	14,35,825	7,56,150
3.	May 15, 2006	68,230	6,82,300	Purchase	38,52,295	8,24,380
4.	May 17, 2006	6,675	66,750	Purchase	3,61,616	8,31,055
5.	May 18, 2006	6,026	60,260	Purchase	3,21,695	8,37,081
6.	May 22, 2006	4,433	44,330	Purchase	2,31,165	8,41,514
7.	May 24, 2006	4,250	42,500	Purchase	2,15,168	8,45,764
8.	June 8, 2006	4,647	46,470	Purchase	2,05,354	8,50,411
9.	June 16, 2006	500	5,000	Purchase	20,369	8,50,911
10.	July 5, 2006	1,300	13,000	Purchase	51,620	8,52,211
11.	March 22, 2007	70,000	7,00,000	Conversion of Warrants	46,55,000	9,22,211
<b>Cumulative Shareholding</b>						<b>9,22,211</b>
<b>VRG Investments Private Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					7,31,400
2.	March 22, 2007	1,50,000	15,00,000	Conversion of Warrants	99,75,000	8,81,400
<b>Cumulative Shareholding</b>						<b>8,81,400</b>
<b>Vimlabai Garware Research Institute Private Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					4,84,070
2.	March 22, 2007	70,000	7,00,000	Conversion of warrants	46,55,000	5,54,070
3.	March 28, 2008	18,000	1,80,000	Conversion of warrants	11,97,000	5,72,070
4.	May 24, 2008	18,000	1,80,000	Conversion of warrants	11,97,000	5,90,070
5.	February 10, 2021	(35,731)	3,57,310	Participated in Buyback offer of the Company	8,21,81,300	5,54,339
<b>Cumulative Shareholding</b>						<b>5,54,339</b>
<b>Moonshine Investments and Trading Company Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					3,48,095
2.	March 28, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	4,48,095
3.	May 24, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	5,48,095
4.	March 25, 2011	(96,150)	9,61,500	Sale	63,93,460	4,51,945
5.	October 17, 2013	1,750	17,500	As a Partnership firm can't be registered as a member, these shares were registered in the name of Moonshine, as one of the partner of the Firm		4,53,695
6.	January 27, 2015	6,000	60,000	Purchase	12,57,583	4,59,695
7.	September 2, 2021	(1,750)	17,500	Since Moonshine ceased to be a partner of the Partnership firm, these shares transferred in the name of another Partner of the firm		4,57,945
<b>Cumulative Shareholding</b>						<b>4,57,945</b>
<b>Mannit Investments and Trading Company Private Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					2,41,995
2.	August 31, 2005	3,200	32,000	Purchase	1,70,224	2,45,195
3.	September 5, 2005	(9,793)	97,930	Sale	5,82,390	2,35,402
4.	September 14, 2005	6,593	65,930	Purchase	3,48,391	2,41,995
5.	May 4, 2006	18,465	1,84,650	Purchase	9,40,379	2,60,460
6.	May 8, 2006	5,794	57,940	Purchase	2,96,128	2,66,254
7.	May 10, 2006	18,805	1,88,050	Purchase	9,75,413	2,85,059
8.	June 16, 2008	3,000	30,000	Purchase	3,44,281	2,88,059
9.	June 20, 2008	626	6,260	Purchase	64,116	2,88,685
10.	June 23, 2006	200	2,000	Purchase	19,074	2,88,885
11.	March 15, 2017	(4,700)	47,000	Sale	32,21,850	2,84,185
<b>Cumulative Shareholding</b>						<b>2,84,185</b>
<b>Sanand Investments and Trading Company Private Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					2,13,165
2.	March 28, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	3,13,165
3.	May 24, 2008	1,25,000	12,50,000	Conversion of Warrants	83,12,500	4,38,165
4.	March 25, 2011	(1,00,000)	10,00,000	Sale	60,00,000	3,38,165
5.	March 25, 2011	(63,133)	6,31,330	Sale	37,87,980	2,75,032
<b>Cumulative Shareholding</b>						<b>2,75,032</b>
<b>Sukukar Holdings and Trading Company Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					3,49,600
2.	March 28, 2008	1,50,000	15,00,000	Conversion of Warrants	99,75,000	3,49,600
3.	May 24, 2008	1,50,000	15,00,000	Conversion of Warrants	99,75,000	4,99,600
4.	March 25, 2011	(2,43,000)	24,30,000	Sale	1,45,80,000	2,56,600
<b>Cumulative Shareholding</b>						<b>2,56,600</b>
<b>Starshine Comtrade Private Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					1,22,270
2.	March 28, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	2,22,270
3.	May 24, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	3,22,270
4.	March 25, 2011	(1,20,550)	12,05,500	Sale	72,33,000	2,01,720
<b>Cumulative Shareholding</b>						<b>2,01,720</b>
<b>Gurukrupa Comtrade Private Limited (Promoter Group)</b>						
1.	Balance as on April 1, 2004*					55,337
2.	March 28, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	1,55,337
3.	May 24, 2008	1,00,000	10,00,000	Conversion of Warrants	66,50,000	2,55,337
4.	March 25, 2011	(1,71,717)	1,71,717	Sale	1,14,51,441	83,620
5.	October 17, 2013	1,750	17,500	As a Partnership firm can't be registered as a member, these shares were registered in the name of Gurukrupa, as one of the partner of the Firm		85,370
6.	January 27, 2015	500	5,000	Purchase	1,03,295	85,870
7.	March 30, 2015	1,253	12,530	Purchase	2,19,074	87,123
8.	June 28, 2016	326	3,260	Purchase	1,16,804	87,449
9.	July 29, 2016	3,400	34,000	Purchase	15,43,818	90,849
10.	June 22, 2021	(20)	200	Sale	9,080	90,829
11.	September 02, 2021	(1,750)	17,500	Since Gurukrupa ceased to be a partner of the Partnership firm, these shares transferred in the name of another Partner of the firm		89,079
<b>Cumulative Shareholding</b>						<b>89,079</b>
<b>Garware Research Institute (Promoter Group)</b>						
1.	Balance as on April 1, 2004*	2,300	23,000	Purchase	45,080	2,300
<b>Cumulative Shareholding</b>						<b>2,300</b>
<b>Ramesh Trading Company* (Promoter Group)</b>						
1.	March 26, 2012	10,05,120	1,00,51,200	Transfer of equity shares towards Capital contribution by a partner	1,62,36,193	10,05,120
2.	March 29, 2012	1,93,305	19,33,050	Transfer of equity shares towards Capital contribution by a partner	36,75,401	11,98,425
3.	January 22, 2018	(20,450)	2,04,500	Sale	2,06,96,028	11,77,975
4.	February 10, 2021	(71,332)	7,13,320	Participated in Buyback offer of the Company	16,40,63,600	11,06,643
5.	September 2, 2021	1,750	17,500	Registered / moved in the name of existing partner on behalf of partnership firm		11,08,393
6.	December 13, 2022	(36,067)	3,60,670	Participated in Buyback offer of the Company	1,35,25,1250	10,72,326
<b>Cumulative Shareholding</b>						<b>10,72,326</b>

Sr. No.	Date of Transaction	No. of Equity Shares	Nominal Value (Rs.)	Nature of Transaction	Transaction Value (Rs.)	Cumulative No. of Shares
<b>Sunita Trading Company# (Promoter Group)</b>						
1.	March 29, 2012	1,01,453	10,14,530	Transfer of equity shares towards Capital contribution by a partner	23,79,615	1,01,453
2.	March 29, 2012	8,85,565	88,55,650	Transfer of equity shares towards Capital contribution by a partner	4,34,61,902	9,87,018
3.	January 22, 2018	(46,100)	4,61,000	Sale	4,67,00,115	9,40,918
4.	February 10, 2021	(56,977)	5,69,770	Participated in Buyback offer of the Company	13,10,47,100	8,83,941
5.	September 2, 2021	1,750	17,500	Registered / moved in the name of existing partner on behalf of partnership firm	-	8,85,691
6.	December 13, 2022	(28,821)	2,88,210	Participated in Buyback offer of the Company	10,80,78,750	8,56,870
<b>Cumulative Shareholding</b>						<b>8,56,870</b>

\*Since complete details of acquisition / sale of equity shares prior to March 31, 2004, are not available, aggregate shareholding as on April 1, 2004 is provided.  
\*10,72,326 Equity shares are registered in the name of Sukukar Holdings and Trading Company Private Limited as a Partner; beneficial interest is held by Partnership firm- M/s Ramesh Trading Company.  
\*8,56,870 Equity shares are registered in the name of Gurukrupa Comtrade Private Limited as Partner; beneficial interest is held by Partnership firm- M/s Sunita Trading Company.

**8. NO DEFAULTS**  
The Company confirms that there are no defaults subsisting in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company.

**9. CONFIRMATION BY THE BOARD OF DIRECTORS OF THE COMPANY**  
As required by clause (x) of Schedule I of the SEBI Buyback Regulations, the Board hereby confirms that it has made a full enquiry into the affairs and prospects of the Company and has formed an opinion that:

(i) immediately following the date of the Board Meeting approving the Buyback and the date on which the results of shareholders' resolution passed by way of Postal Ballot will be declared ("Postal Ballot Resolution"), there will be no grounds on which the Company can be found unable to pay its debts;

(ii) as regards the Company's prospects for the year immediately following the date of the Board Meeting approving the Buyback and for the year immediately following the Postal Ballot Resolution, and having regard to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board Meeting approving the Buyback as well as from the date of the Postal Ballot Resolution;

(iii) in forming the aforesaid opinion, the Board has taken into account the liabilities including prospective and contingent liabilities payable as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code, 2016 (to the extent notified).

**10. CONFIRMATIONS FROM THE COMPANY AS PER THE PROVISIONS OF THE BUYBACK REGULATIONS AND THE COMPANIES ACT**

(i) all Equity Shares of the Company are fully paid up;

(ii) the Company shall not issue any shares or other securities from the date of the special resolution, including by way of bonus issue till the expiry of the Buyback period i.e. date on which the payment of consideration to shareholders who have accepted the Buyback offer is made in accordance with the Companies Act and the SEBI Buyback Regulations;

(iii) the Company shall not make any further issue of the same kind of Equity Shares or other securities including allotment of new equity shares under Section 62(1)(a) or other specified securities within a period of 6 (six) months after the completion of the Buyback except by way of bonus shares or Equity Shares issued in order to discharge subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares;

(iv) as per Regulation 24(i)(f) of the SEBI Buyback Regulations, the Company shall not raise further capital for a period of one year from the expiry of the Buyback period i.e. the date on which the payment of consideration to shareholders who have accepted the Buyback offer is made except in discharge of subsisting obligations;

(v) the Company shall not buyback its Equity Shares or other specified securities from any person through negotiated deal whether on or off the stock exchanges or through spot transactions or through any private arrangement in the implementation of the Buyback;

(vi) the aggregate maximum amount of the Buyback i.e. INR 199,50,00,000 Crores (Rupees One Hundred Ninety-Nine Crores Fifty Lakhs Only) does not exceed 25% of the aggregate of the paid-up capital and free reserves based on both audited standalone and consolidated financial statements of the Company as on March 31, 2023;

(vii) the number of Equity Shares proposed to be purchased under the Buyback i.e. 5,25,000 (Five Lakhs Twenty-Five Thousand Only) Equity Shares does not exceed 25% of the total number of Equity shares in the existing total paid-up equity capital of the Company as of the date of the Board Meeting and of the total paid-up equity capital of the Company as of March 31, 2023;

(viii) there are no pending schemes of amalgamation or compromise or arrangement pursuant to the Companies Act ("Scheme") involving the Company, as on date;

(ix) the Company shall not make any further offer of buyback within a period of one year reckoned from the expiry of the Buyback period i.e. date on which the payment of consideration to shareholders who have accepted the Buyback offer is made;

(x) the Company shall not withdraw the Buyback offer after the public announcement of the offer of the Buyback is made;

(xi) the Company shall comply with the statutory and regulatory timelines in respect of the buyback in such manner as prescribed under the Companies Act and / or the SEBI Buyback Regulations and any other applicable laws;

(xii) the Company shall not utilize any money borrowed from banks or financial institutions for the purpose of buying back its Equity Shares;

(xiii) the Company shall not directly or indirectly purchase its own Equity Shares through any subsidiary company including its own subsidiary companies, if any or through any investment company or group of investment companies;

(xiv) the Company is in compliance with the provisions of Sections 92, 123, 127 and 129 of the Companies Act;

(xv) there are no subsisting defaults in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company;

(xvi) the Company will not buyback Equity Shares which are locked-in or non-transferable, until the pendency of such lock-in, or until the time the Equity Shares become transferable, as applicable;

(xvii) the ratio of the aggregate of secured and unsecured debts owed by the Company after the Buyback shall not be more than twice its paid-up capital and free reserves based on both, audited standalone and consolidated financial statements of the Company as on March 31, 2023;

(xviii) the Company shall transfer from its free reserves or securities premium account and / or such sources as may be permitted by law, a sum equal to the nominal value of the Equity Shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited financial statements;

(xix) the Buyback shall not result in delisting of the Equity Shares from National Stock Exchange of India Limited and BSE Limited ("Stock Exchanges").

(xx) the Buyback would be subject to the condition of maintaining minimum public shareholding requirements as specified in Regulation 38 of the SEBI Listing Regulations;

(xxi) as per Regulation 24(i)(e) of the SEBI Buyback Regulations, the promoters and members of promoter group, and their associates, other than the Company, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and members of promoter group) from the date of the special resolution till the closing of the Buyback offer;

(xxii) that the Company has not completed a buyback of any of its securities during the period of one year immediately preceding the date of the Board Meeting;

**11. REPORT BY THE COMPANY'S STATUTORY AUDITOR**  
The text of the report dated January 29, 2024 received from Mehta Chokshi and Shah LLP, the statutory auditor of the Company ("Auditor's Report") addressed to the Board of the Company is reproduced below:

**Quote**  
To,  
The Board of Directors  
Garware Technical Fibres Limited  
Plot No 11, Block D1, M.I.D.C.,  
Chinchwad, Pune – 411019,  
Maharashtra, India  
Dear Sir / Madam,  
**Subject: Statutory Auditors' Report in respect of the proposed buyback of equity shares by Garware Technical Fibres Limited (the "Company") in terms of clause (xi) of Schedule I of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (the "Buyback Regulations").**

1. This report is issued in accordance with our agreement dated January 23, 2024.

2. The Board of Directors of Garware Technical Fibres Limited (the "Company") have approved a proposal for buyback of equity shares by the Company at its meeting held on January 29, 2024 ("Board Meeting") in pursuance of the provisions of Sections 68, 69 and 70 of the Companies Act, 2013 as amended (the "Act"), the rules made thereunder, as amended, and the Buyback Regulations.

3. We have been engaged by the Company to perform a reasonable assurance engagement on determination of the amount of permissible capital payment in connection with the proposed buyback by the Company of its equity shares in pursuance of the provisions of Sections 68, 69 and 70 of the Act and regulations as specified in the Buyback Regulations and on the opinions expressed by the Board of Directors of the Company, as required under the Buyback Regulations.

**Board of Directors Responsibility**

4. The Board of Directors of the Company is responsible for the following:

- The amount of capital payment for the buyback is properly determined; and
- It has made a full inquiry into the affairs and prospects of the Company and has formed the opinion that the Company will not be rendered insolvent within a period of one year from the date of the Board Meeting at which the buyback was approved.

**Auditor's Responsibility**

5. Pursuant to the requirement of the Buyback Regulations, it is our responsibility to obtain reasonable assurance on the following "Reporting Criteria":

- whether we have inquired into the state of affairs of the Company
- whether the amount of capital payment for the buyback is within the permissible limit computed in accordance with the provisions of Section 68 of the Act and Regulation 4(i) of the Buyback Regulations read with Regulation 5(i)(b) of the Buyback Regulations; and
- whether the Board of Directors has formed the opinion, as specified in Clause (x) of Schedule I to the Buyback Regulations, on reasonable grounds that the Company having regard to its state of affairs will not be rendered insolvent within a period of one year from the date of the Board Meeting at which the buyback was approved.

6. A reasonable assurance engagement involves performing procedures to obtain sufficient appropriate evidence on the Reporting Criteria. The procedures selected depend on the auditor's judgment, including the assessment of the risks associated with the Reporting Criteria. Within the scope of our work, we performed the following procedures:

- Examined authorisation for buyback from the Articles of Association of the Company;
- Examined that the amount of capital payment for the buyback is within the permissible limit computed in accordance with the provisions of Section 68 of the Act and Regulation 4(i) of the Buyback Regulations;
- Examined that the ratio of the secured and unsecured debt owed by the Company after the buyback is not more than twice the paid-up capital and its free reserves based on both, the audited standalone and consolidated financial statements of the Company as on March 31, 2023;
- Examined that all the shares for buyback are fully paid-up;
- Inquired into the state of affairs of the Company with reference to the audited standalone and consolidated financial statements of the Company as at and for the year ended March 31, 2023 (the "Audited Financial Statements") which has been prepared by the Management of the Company; and examined budgets and projections prepared by the Management;
- Examined minutes of the meetings of the Board of Directors;
- Performed inquiry with the management in relation to the unaudited standalone and consolidated financial results for the six months ended on September 30, 2023. This unaudited financial information has been reviewed by us, on which we have issued unmodified conclusion vide our report dated November 6, 2023;
- Examined Directors' declarations for the purpose of buyback and solvency of the Company; and
- Obtained appropriate representations from the Management of the Company.

7. We conducted our examination in accordance with the 'Guidance Note on Reports and Certificates for Special Purposes, issued by ICAI.

8. The financial statements referred to in paragraph 6 (v) above, have been audited by us on which we issued an unmodified audit opinion vide our report dated May 22, 2023. Our audit of these financial statements was conducted in accordance with the Standards on Auditing and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India. Those standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. Our audits were not planned and performed in connection with any transactions to identify matters that may be of potential interest to third parties.

**Opinion**

9. As a result of our performance of aforementioned procedures, we report that:

- We have inquired into the state of affairs of the Company in relation to: (i) its latest audited standalone and consolidated financial statements for the year ended March 31, 2023; and (ii) the statement of unaudited standalone and consolidated financial results for the six months ended on September 30, 2023;
- The amount of capital payment of Rs. 20,000 Lakh for the buyback in question ("Buyback Size"), as computed in the table below, is within the permissible capital payment of Rs. 25,044.96 Lakh calculated based on the Audited Financial Statements, which, in our opinion, is properly determined in accordance with Section 68 of the Act and Regulation 4(1) of the Buyback Regulations read with Regulation 5(i)(b) of the Buyback Regulations. The amount of equity share capital and free reserves (including securities premium) have been extracted from the Audited Financial Statements of the Company for the year ended March 31, 2023 as under:

Particulars	Standalone	Consolidated
A. Issued, subscribed and paid-up share capital as at March 31, 2023 (2,03,78,169 equity shares of Rs. 10/- each fully paid-up)	2,037.82	2037.82
B. Free reserves* as at March 31, 2023:		
- General Reserve	10,908.50	10908.50
- Retained Earnings	88,591.26	87,130.78
- Securities Premium account	102.74	102.74
<b>Total (A+B)</b>	<b>1,01,640.32</b>	<b>1,00,179.84</b>
Maximum amount permissible for buyback i.e. 25% of the total paid-up capital and free reserves	25,410.08	25,044.96

\*Free reserves as defined in Section 2(43) of the Companies Act, 2013 read along with Explanation II provided in Section 68 of the Companies Act, 2013, as amended.  
Calculation in respect of the permissible capital payment towards buyback of equity shares in accordance with Section 68 of the Act and Regulation 4(1) of the Buyback Regulations read with Regulation 5(i)(b) of the Buyback Regulations is done based on the Audited Financial Statements.

- The Board of Directors in their meeting held on January 29, 2024 has formed the opinion, as specified in Clause (x) of Schedule I to the Buyback Regulations, on reasonable grounds that the Company having regard to its state of affairs will not be rendered insolvent within a period of one year from date of the Board Meeting.

**Restrictions on Use**

10. Our work was performed solely to assist you in meeting your responsibilities with reference to the Buyback Regulations. Our obligations in respect of this report are entirely separate from, and our responsibility and liability is in no way changed by any other role we may have (or may have had) as auditors of the Company or otherwise. Nothing in this report, nor anything said or done in the course of or in connection with the services that are the subject of this report, will extend any duty of care we may have in our capacity as auditors of the Company.

11. This report is addressed to and provided to the Board of Directors of the Company pursuant to the requirements of the Buyback Regulations solely to enable the Board of Directors of the Company to include in:

- Public Announcement to be made to the shareholders of the Company;
- The letter of offer to be filed with the Securities and Exchange Board of India, BSE Limited, National Stock Exchange of India Limited, Registrar of Companies, National Securities Depository Limited and the Central Depository Services (India) Limited, as applicable; and
- for providing to the merchant banker to the Buyback.

We do not accept or assume any liability or duty of care for any other purpose for which or to any other person to whom this report is shown or into whose hands it may come save where expressly agreed by our prior consent in writing.

**For Mehta Chokshi and Shah LLP**  
Chartered Accountants  
Firm Registration Number: 106201W / W100598

**Abhay R Mehta**<



## 12. RECORD DATE AND SHAREHOLDER ENTITLEMENT

(i) As required under the SEBI Buyback Regulations, the Company has fixed Tuesday, March 26, 2024 as the Record Date for the purpose of determining the Buyback entitlement and the names of the Eligible Shareholders.

(ii) As per the SEBI Buyback Regulations and such other circulars or notifications, as may be applicable, in due course, each Eligible Shareholder as on the Record Date will receive a Letter of Offer along with a Tender Form (including Form SH-4 as applicable) indicating the entitlement of the Eligible Shareholder for participating in the Buyback.

In accordance with the SEBI Buyback Regulations, the dispatch of the Letter of Offer shall be through electronic mode only, within 2 (two) working days from the Record Date and if any shareholder requires a physical copy of the Letter of Offer, a request has to be sent to the Company or the Registrar to the Buyback and the same shall be provided.

(iii) The Equity Shares to be bought back as a part of the Buyback is divided in two categories:

a) Reserved category for small shareholders (as defined in Regulation 2(i)(n) of the SEBI Buyback Regulations, a "small shareholder" is a shareholder who holds Equity Shares having market value, on the basis of closing price on stock exchanges in which the highest trading volume in respect of such Equity Shares as on Record Date, is not more than INR 2,00,000/- (Indian Rupees Two Lakh Only). For the purpose of classification of a shareholder, as a "small shareholder", multiple demat accounts having the same permanent account number ("PAN"), in case of securities held in the demat form are to be clubbed together; and

b) General category for all other Eligible Shareholders.

(iv) In accordance with the proviso to Regulation 6 of the SEBI Buyback Regulations, 15% (fifteen percent) of the number of Equity Shares which the Company proposes to buyback or number of Equity Shares entitled as per the shareholding of small shareholders as on the Record Date, whichever is higher, shall be reserved for the small shareholders as part of this Buyback. The Company believes that this reservation for small shareholders would benefit a large number of public shareholders, who would get classified as "small shareholder".

(v) Based on the shareholding on the Record Date, the Company will determine the entitlement of each shareholder including small shareholders to tender their shares in the Buyback. This entitlement for each shareholder will be calculated based on the number of Equity Shares held by the respective shareholder as on the Record Date and the ratio of Buyback applicable in the category to which such shareholder belongs.

(vi) In order to ensure that the same Eligible Shareholder with multiple demat accounts / folios does not receive a higher entitlement under the Small Shareholder category, the Equity Shares held by such Eligible Shareholder with a common PAN shall be clubbed together for determining the category (Small Shareholder or General Category) and their entitlement under the Buyback. In case of joint shareholding, the Equity Shares held in cases where the sequence of the PANs of the joint shareholders is identical shall be clubbed together. In case of Eligible Shareholders holding physical shares, where the sequence of PANs is identical and where the PANs of all joint shareholders are not available, the Registrar to the Buyback will check the sequence of the names of the joint holders and club together the Equity Shares held in such cases where the sequence of the PANs and name of joint shareholders are identical. The shareholding of institutional investors like mutual funds, insurance companies, foreign institutional investors / foreign portfolio investors etc. with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are held for different schemes / sub-accounts and have a different demat account nomenclature based on information prepared by the Registrar to the Buyback as per the shareholder records received from the Depositories. Further, the Equity Shares held under the category of "clearing members" or "corporate body margin account" or "corporate body - broker" as per the beneficial position data as on Record Date with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are assumed to be held on behalf of clients.

(vii) After accepting the Equity Shares tendered on the basis of entitlement, the Equity Shares left to be bought back, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered over and above their entitlement in the offer by Eligible Shareholders in that category, and thereafter from Eligible Shareholders who have tendered over and above their entitlement in the other category.

(viii) Shareholders' participation in Buyback will be voluntary. Shareholders holding Equity Shares of the Company may also accept a part of their entitlement. Shareholders holding Equity Shares of the Company also have the option of tendering additional shares (over and above their entitlement) and participate in the shortfall created due to non-participation of some other shareholders, if any. If the Buyback entitlement for any shareholder is not a round number, then the fractional entitlement shall be ignored for computation of entitlement to tender Equity Shares in the Buyback.

(ix) The maximum tender under the Buyback by any shareholder cannot exceed the number of Equity Shares held by the shareholder as on the Record Date.

(x) The Buyback from shareholders who are persons resident outside India, including the foreign portfolio investors, erstwhile overseas corporate bodies and non-resident Indian, etc., shall be subject to such approvals, if any and to the extent required from the concerned authorities including approvals from the Reserve Bank of India under Foreign Exchange Management Act, 1999, as amended, and the rules and regulations framed there under, and such approvals shall be required to be taken by such non-resident shareholders.

(xi) Detailed instructions for participation in the Buyback (tender of Equity Shares in the Buyback) as well as the relevant time table will be included in the Letter of Offer which will be sent through email along with the tender form in due course to the shareholders holding Equity Shares of the Company as on the Record Date, who have their email IDs registered with the Company / Registrar and transfer agent / depository. However, on receipt of a request by the Manager to the Buyback or Link Intime India Private Limited to receive a copy of Letter of Offer in physical format from such Shareholder (to whom Letter of Offer and tender form were emailed), the same shall be sent physically.

## 13. PROCESS AND METHODOLOGY TO BE ADOPTED FOR BUYBACK

(i) The Buyback is open to all eligible shareholders / beneficial shareholders of the Company, i.e., the shareholders who on the Record Date were holding Equity Shares either in physical form ("Physical Shares") and the beneficial owners who on the Record Date were holding Equity Shares in the dematerialized form ("Demat Shares") (such shareholders are referred to as the "Eligible Shareholders").

(ii) The Buyback will be implemented using the "Mechanism for acquisition of shares through Stock Exchange" issued by as specified by SEBI Circulars ("Stock Exchange Mechanism") and following the procedure prescribed in the Companies Act and the SEBI Buyback Regulations, and as may be determined by the Board of Directors, or the Buyback Committee (a committee constituted by the Board to exercise its powers in relation to the Buyback, the "Buyback Committee"), on such terms and conditions as may be permitted by law from time to time.

(iii) For implementation of the Buyback, the Company has appointed Motilal Oswal Investment Advisors Limited as the registered broker to the Company (the "Company's Broker") through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows:

### Motilal Oswal Financial Services Limited

Motilal Oswal Tower  
Rahimtullah Sayani Road  
Opposite Parel ST Depot  
Prabhadevi, Mumbai - 400 025  
Maharashtra, India

Tel. No.: +91 22 7198 5473

Contact Person: Krishna Sharma

Email: ksharma@motilaloswal.com

SEBI Registration No: INZ000158836

Corporate Identity Number: L67190MH2005PLC153397

(iv) The Company shall request BSE, being the designated stock exchange ("Designated Stock Exchange"), to provide a separate window (the "Acquisition Window") to facilitate placing of sell orders by the Eligible Shareholders who wish to tender their Equity Shares in the Buyback. The details of the Acquisition Window will be as specified by BSE from time to time.

(v) In the event the Shareholder Broker(s) of any Eligible Shareholder is not registered with BSE as a trading member / stock broker, then that Eligible Shareholder can approach any BSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through the BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register using UCC facility through any other BSE registered broker, Eligible Shareholders may approach Company's Broker i.e., Motilal Oswal Investment Financial Services Limited to place their bids.

(vi) At the beginning of the tendering period, the order for buying Equity Shares will be placed by the Company through Company's Broker. During the tendering period, the order for selling the Equity Shares will be placed in the Acquisition Window by the Eligible Shareholders through their respective stock brokers ("Shareholder Broker") during normal trading hours of the secondary market. The Shareholder Broker can enter orders for Demat Shares as well as Physical Shares. In the tendering process, the Company's Broker may also process the orders received from the Eligible Shareholders after Eligible Shareholders have completed their KYC requirement as required by the Company's broker.

(vii) The Buyback from the Eligible Shareholders who are residents outside India including foreign corporate bodies (including erstwhile overseas corporate bodies), foreign portfolio investors, non-resident Indians, members of foreign nationality, if any, shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any, Income Tax Act, 1961 and rules and regulations framed thereunder, as applicable, and also subject to the receipt / provision by such Eligible Shareholders of such approvals, if and to the extent necessary or required from concerned authorities including, but not limited to, approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.

(viii) The reporting requirements for non-resident shareholders under the Foreign Exchange Management Act, 1999, as amended, and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholder and / or the Shareholder Broker through which the Eligible Shareholder places the bid.

(ix) Modification / cancellation of orders and multiple bids from a single Eligible Shareholder will be allowed during the tendering period of the Buyback. Multiple bids made by a single Eligible Shareholder for selling Equity Shares shall be clubbed and considered as "one bid" for the purposes of acceptance.

(x) The cumulative quantity tendered shall be made available on the website of BSE (www.bseindia.com) throughout the trading session and will be updated at specific intervals during the tendering period.

(xi) Further, the Company will not accept Equity Shares tendered for Buyback which under restraint order of the court for transfer / sale and / or title in respect of which is otherwise under dispute or where loss of share certificates has been notified to the Company and the duplicate share certificates have not been issued either due to such request being under process as per the provisions of law or otherwise.

### (xii) Procedure to be followed by Eligible Shareholders holding Demat Shares:

a) Eligible Shareholders holding Demat Shares who desire to tender their Demat Shares under the Buyback would have to do so through their respective Shareholder Broker by indicating to the concerned Shareholder Broker, the details of Equity Shares they intend to tender under the Buyback.

b) The Shareholder Broker would be required to place an order / bid on behalf of the Eligible Shareholder who wish to tender Demat Shares in the Buyback using the Acquisition Window of the BSE. For further details, Eligible Shareholders may refer to the circulars issued by BSE and Indian Clearing Corporation Limited ("Clearing Corporation").

c) The relevant details including the settlement number shall be informed in the issue opening circular that will be issued by the Designated Stock Exchange and / or the Clearing Corporation.

d) The lien shall be marked by the Shareholder Broker in demat account of the Eligible Shareholders for the Equity Shares tendered in the Buyback. The details of the shares marked as lien in the demat account of the Eligible Shareholder shall be provided by the depositories to the Clearing Corporation.

e) In case, the demat account of the Eligible Shareholders is held in one depository and clearing member pool and clearing corporation account is held with other depository, the Equity Shares tendered under the Buyback shall be blocked in the shareholders demat account at the source depository during the tendering period. Inter Depository Tender Offer ("IDT") instruction shall be initiated by the Eligible Shareholder at source depository to clearing member pool / clearing corporation account at target depository. Source depository shall block the Eligible Shareholder's securities (i.e., transfers from free balance to blocked balance) and sends IDT message to target depository for confirming creation of lien. Details of Equity Shares blocked in the Eligible Shareholders demat account shall be provided by the target depository to the Clearing Corporation.

f) For custodian participant orders for dematerialized Equity Shares, early pay-in is mandatory prior to confirmation of order / bid by custodian participant. The custodian participant shall either confirm or reject the orders no later than the closing of trading hours on the last day of the tendering period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.

g) Upon placing the bid, the Shareholder Broker shall provide a Transaction Registration Slip ("TRS") generated by the stock exchange bidding system to the Eligible Shareholder on whose behalf the order / bid has been placed. TRS will contain details of order submitted like Bid ID No., Application No., DP ID, Client ID, No. of Equity Shares tendered etc.

h) It is clarified that in case of dematerialised Equity Shares, submission of the tender form and TRS is not mandatory. After the receipt of the demat Equity Shares by the Clearing Corporations and a valid bid in the exchange bidding system, the Buyback shall be deemed to have been accepted, for Eligible Shareholders holding Equity Shares in demat form.

i) The Eligible Shareholders will have to ensure that they keep the depository participant ("DP") account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Buyback decided by the Company. Further, Eligible Shareholders will have to ensure that they keep the saving account attached with the DP account active and updated to receive credit remittance due to acceptance of Buyback of shares by the Company.

### (xiii) Procedure to be followed by the shareholders holding Physical Shares:

a) In accordance with SEBI Circular dated July 31, 2020 (Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144), shareholders holding securities in physical form are allowed to tender shares in buyback through tender offer route. However, such tendering shall be as per the provisions of the SEBI Buyback Regulations.

b) Eligible Shareholders who are holding physical Equity Shares and intend to participate in the Buyback will be required to approach their respective Shareholder Broker along with the complete set of documents for verification procedures to be carried out before placement of the bid. Such documents will include the (i) the Tender Form duly signed by all Eligible Shareholders (in case shares are in joint names, in the same order in which they hold the shares), (ii) original share certificate(s), (iii) valid share transfer form(s) / Form SH-4 duly filled and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Company, (iv) self-attested copy of PAN Card(s) of all Eligible Shareholders, (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution / specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder is deceased, etc., as applicable. In addition, if the address of the Eligible Shareholder has undergone a change from the address registered in the register of members of the Company, the Eligible Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar card, voter identity card or passport.

c) Based on documents mentioned above in 13(xiii)(b), the concerned Shareholder Broker shall place an order / bid on behalf of the Eligible Shareholders holding Equity Shares in physical form who wish to tender Equity Shares in the Buyback, using the acquisition window of BSE. Upon placing the bid, the Shareholder Broker shall provide a TRS generated by the exchange bidding system to the Eligible Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., no. of Equity Shares tendered etc.

d) Any Shareholder Broker / Eligible Shareholder who places a bid for physical Equity Shares, is required to deliver the original share certificate(s) and documents (as mentioned above) along with TRS generated by exchange bidding system upon placing of bid, either by registered post, speed post or courier or hand delivery to the Registrar to the Buyback i.e. Link Intime India Private Limited (at the address mentioned at paragraph 16 below) on or before the Buyback closing date. The envelope should be super scribed as "Garware Technical Fibres Limited - Buyback 2024". One copy of the TRS will be retained by Registrar to the Buyback and it will provide acknowledgement of the same to the Shareholder Broker.

e) The Eligible Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents are submitted. Acceptance of the physical Equity Shares for Buyback by the Company shall be subject to verification as per the SEBI Buyback Regulations and any further directions issued in this regard. The Registrar to the Buyback will verify such bids based on the documents submitted on a daily basis and till such verification, BSE shall display such bids as 'unconfirmed physical bids'. Once Registrar to the Buyback confirms the bids, they will be treated as 'confirmed bids'.

f) In case any Eligible Shareholder has submitted Equity Shares in physical form for dematerialisation, such Eligible Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Buyback before the closure of the tendering period of the Buyback.

g) An unregistered shareholder holding physical shares may also tender his Equity Shares in the Buyback by submitting the duly executed transfer deed for transfer of shares, purchased prior to the Record Date, in his name, along with the offer form, copy of his PAN card and of the person from whom he has purchased shares and other relevant documents as required for transfer, if any.

## 14. METHOD OF SETTLEMENT

Upon finalization of the basis of acceptance as per SEBI Buyback Regulations:

(i) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.

(ii) The Company will pay funds pertaining to the Buyback to the Company Broker who will transfer the funds to the Clearing Corporation's bank account as per the prescribed schedule. The settlement of fund obligation for Demat Shares shall be affected as per the SEBI Circulars and as prescribed by BSE and Clearing Corporation from time to time. For Demat Shares accepted under the Buyback, such beneficial owners will receive funds payout in their bank account as provided by the depository system directly to the Clearing Corporation. If such Eligible Shareholder's bank account details are not available or if the funds transfer instruction is rejected by the Reserve Bank of India ("RBI") /

bank(s), due to any reasons, then the amount payable to the concerned shareholders will be transferred to the settlement account of the Shareholder Broker for onward transfer to such Eligible Shareholders.

(iii) For the Eligible Shareholders holding Equity Shares in physical form, the funds pay-out would be given to their respective Shareholder Broker's settlement accounts for releasing the same to the respective Eligible Shareholder's account.

(iv) In case of certain shareholders viz., NRIs, non-residents etc. (where there are specific regulatory requirements pertaining to funds payout including those prescribed by the RBI) who do not opt to settle through custodians, the funds payout would be given to their respective Shareholder Broker's settlement accounts for releasing the same to such shareholder's account. For this purpose, the client type details would be collected from the depositories, whereas funds payout pertaining to the bids settled through custodians will be transferred to the settlement bank account of the custodian, each in accordance with the applicable mechanism prescribed by the BSE and the Clearing Corporation from time to time.

(v) Details in respect of shareholder's entitlement for tender process will be provided to the Clearing Corporation by the Company or Registrar to the Buyback. On receipt of the same, Clearing Corporation will cancel the excess or unaccepted blocked shares in the demat account of the shareholder. On settlement date, all blocked shares mentioned in the accepted bid will be transferred to the Clearing Corporation

(vi) In the case of inter depository, Clearing Corporation will cancel the excess or unaccepted shares in target depository. Source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporation or automatically generated after matching with bid accepted detail as received from the Company or the Registrar to the Buyback. Post receiving the IDT message from target depository, source Depository will cancel / release excess or unaccepted block shares in the demat account of the shareholder. Post completion of tendering period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication / message received from target depository to the extent of accepted bid shares from shareholder's demat account and credit it to Clearing Corporation settlement account in target Depository on settlement date.

(vii) The Demat Shares bought back would be transferred directly to the demat account of the Company opened for the Buyback (the "Company Demat Escrow Account") provided it is indicated by the Company's Broker or it will be transferred by the Company's Broker to the Company Demat Escrow Account on receipt of the Equity Shares from the clearing and settlement mechanism of BSE.

(viii) The Eligible Shareholders of the Demat Shares will have to ensure that they keep the depository participant ("DP") account active and unblocked to receive credit in case of return of Demat Shares, due to rejection or due to non-acceptance in the Buyback. Further, Eligible Shareholders will have to ensure that they keep the saving account attached with the DP account active and updated to receive credit remittance due to acceptance of Buyback of shares by the Company.

(ix) Any excess Physical Shares pursuant to proportionate acceptance / rejection will be returned back to the concerned Eligible Shareholders directly by the Registrar to the Buyback. The Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Physical Shares, in case the Physical Shares accepted by the Company are less than the Physical Shares tendered in the Buyback.

(x) The Shareholder Brokers would issue a contract note to their respective Eligible Shareholders for the Equity Shares accepted under the Buyback. The Company Broker would issue a contract note to the Company for the Equity Shares accepted under the Buyback.

(xi) Eligible Shareholders who intend to participate in the Buyback should consult their respective Shareholder Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Shareholder Broker upon the selling shareholders for tendering Equity Shares in the Buyback (secondary market transaction). The Buyback consideration received by the Eligible Shareholders in respect of accepted Equity Shares could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Company and the Manager to the Buyback accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholders.

(xii) The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by registered post or by ordinary post or courier (in case of physical shares) at the Eligible Shareholders' sole risk. Eligible Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.

(xiii) The Equity Shares accepted, bought and lying to the credit of the Company Demat Escrow Account will be extinguished in the manner and following the procedure prescribed in the SEBI Buyback Regulations.

## 15. COMPLIANCE OFFICER

The Company has appointed Sunil Agarwal, Company Secretary as the compliance officer for the purpose of the Buyback ("Compliance Officer"). Investors may contact the Compliance Officer for any clarification or to address their grievances, if any, during office hours i.e. 10:00 a.m. to 5:00 p.m. on any day except Saturday, Sunday and public holidays, at the following address:

Sunil Agarwal  
Company Secretary  
Garware Technical Fibres Limited  
Plot No. 11, Block D-1  
MIDC, Chinchwad  
Pune - 411 019  
Tel: +91 020 2799 0224  
E-mail: sagarwal@garwarefibres.com  
Website: www.garwarefibres.com

## 16. INVESTOR SERVICE CENTRE AND REGISTRAR TO THE BUYBACK

In case of any query, the shareholders may also contact Link Intime India Private Limited, the Registrar and Share Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, on any day except Saturday and Sunday and public holiday between 9.30 a.m. to 5.30 p.m. at the following address:

### LINK Intime

#### Link Intime India Private Limited

C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg  
Vikhroli (West) Mumbai, Maharashtra, India 400 083

Tel No.: +91 810 811 4949;

Fax No.: +91 22 4918 6195

Contact Person: Shanti Gopalakrishnan

Email: garware.buyback2024@linkintime.co.in; Website: www.linkintime.co.in

Investor Grievance E-mail: garware.buyback2024@linkintime.co.in

SEBI Registration No.: INR000004058

Validity Period: Permanent

CIN: U67190MH1999PTC118368

## 17. MANAGER TO THE BUYBACK



### Motilal Oswal Investment Advisors Limited

Motilal Oswal Tower  
Rahimtullah Sayani Road  
Opposite Parel ST Depot  
Prabhadevi, Mumbai - 400 025  
Maharashtra, India

Tel. No.: +91 22 7193 4380

Contact Person: Subodh Mallya

Email: gtf.buyback@motilaloswal.com

SEBI Registration No: INM000011005

Corporate Identity Number: U67190MH2006PLC160583

## 18. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board accepts responsibility for all the information contained in this Public Announcement and confirms that the information in such documents contain true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of

### Garware Technical Fibres Limited

Sd/-	Sd/-	Sd/-
<b>Vayu Ramesh Garware</b> Chairman & Managing Director DIN: 00092201	<b>Shridhar Shrikrishna Rajpathak</b> Director DIN: 00040387	<b>Sunil Agarwal</b> Company Secretary and Compliance Officer Membership No.: 6407

Date : March 9, 2024

Place : Pune